

**INDIAN POST OFFICE (AMENDMENT) BILL\***

*(Omission of section 25)*

**SHRI GEORGE FERNANDES:** (Muzaffarpur): I beg to move for leave to introduce a Bill further to amend the Indian Post Office Act, 1898.

**MR. DEPUTY-SPEAKER:** The question is:

“That leave be granted to introduce a Bill further to amend the Indian Post Office Act, 1898.”

*The motion was adopted.*

**SHRI GEORGE FERNANDES:** I introduce the Bill.

**INDIAN TELEGRAPH (AMENDMENT) BILL\***

*(Omission of section 25)*

**SHRI GEORGE FERNANDES** (Muzaffarpur): I beg to move for leave to introduce a Bill further to amend the Indian Telegraph Act, 1885.

**MR. DEPUTY-SPEAKER:** The question is:

“That leave be granted to introduce a Bill further to amend the Indian Telegraph Act, 1885.”

*The motion was adopted.*

**SHRI GEORGE FERNANDES:** I introduce the Bill.

**DRAMATIC PERFORMANCES (REPEAL) BILL\***

**SHRI GEORGE FERNANDES** (Muzaffarpur): I beg to move for leave to introduce a Bill to repeal the Dramatic performances Act, 1876.

**MR. DEPUTY-SPEAKER:** The question is:

“That leave be granted to introduce a Bill to repeal the Dramatic Performance Act, 1876”.

*The motion was adopted.*

**SHRI GEORGE FERNANDES:** I introduce the Bill.

**MR. DEPUTY SPEAKER:** Shri Raghunath Singh Verma is not present. Now, Mr. Kusuma Krishna Murthy.

**PROTECTION OF CIVIL RIGHTS (AMENDMENT) BILL\***

*(Amendment of section 3, etc.)*

**SHRI KUSUMA KRISHNA MURTHY** (Amalapuram): I beg to move for leave to introduce a Bill further to amend the Protection of Civil Rights Act, 1955.

**MR. DEPUTY-SPEAKER:** The question is:

“That leave be granted to introduce a Bill further to amend the Protection of Civil Rights Act, 1955.”

*The motion was adopted.*

**SHRI KUSUMA KRISHNA MURTHY:** I introduce the Bill.

**CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL\***

*(Amendment of First Schedule)*

**SHRI VIRDHI CHANDER JAIN** (Barmer): I beg to move for leave to introduce a Bill further to amend the Code of Criminal Procedure, 1973.”

**MR. DEPUTY-SPEAKER:** The question is:

“That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1973.”

*The motion was adopted.*

SHRI VIRDHI CHANDER JAIN: I introduce the Bill.

HIGH COURT AT ALLAHABAD  
(ESTABLISHMENT OF A PERMA-  
NENT BENCH AT AGRA) BILL\*

SHRI RAJESH KUMAR SINGH  
(Firozabad): I beg to move for leave  
to introduce a Bill to provide for the  
establishment of a permanent Bench  
of the High Court at Allahabad at  
Agra.

MR. DEPUTY-SPEAKER: The  
question is:

"That leave be granted to intro-  
duce a Bill to provide for the estab-  
lishment of a permanent Bench of  
the High Court at Allahabad at  
Agra."

*The motion was adopted.*

SHRI RAJESH KUMAR SINGH:  
I introduce the Bill.

BACHELORS' ALLOWANCE BILL\*

SHRI RAMNATH DUBEY (Banda):  
I beg to move for leave to introduce  
a Bill to provide certain facilities and  
amenities to bachelors in India.

MR. DEPUTY-SPEAKER: The ques-  
tion is:

"That leave be granted to in-  
troduce a Bill to provide certain  
facilities and amenities to bache-  
lors in India".

*The motion was adopted.*

SHRI RAMNATH DUBEY: I intro-  
duce the Bill.

PREVENTION OF BIGAMOUS MAR-  
RIAGES BILL\*

DR. VASANT KUMAR PANDIT  
(Rajgarh): I beg to move for leave  
to introduce a Bill to provide for the  
prevention of bigamous marriages.

MR. DEPUTY-SPEAKER: The ques-  
tion is:

"That leave be granted to intro-  
duce a Bill further to amend the  
vention of bigamous marriages."

*The motion was adopted.*

DR. VASANT KUMAR PANDIT: I  
introduce the Bill.

ARMS (AMENDMENT) BILL.

*(Amendment of Section 13)*

SHRI RAMNATH DUBEY (Banda)  
I beg to move for leave to introduce  
a Bill further to amend the Arms Act,  
1959:

MR. DEPUTY-SPEAKER: The ques-  
tion is:

"That leave be granted to intro-  
duce a Bill further to amend the  
Arms Act, 1959".

*The motion was adopted.*

SHRI RAMNATH DUBEY: I intro-  
duce the Bill.

HIGH COURT OF ORISSA (ESTA-  
BLISHMENT OF A PERMANENT  
BENCH AT SAMBALPUR) Bill\*

DR. KRUPASINDHU BHOI (Sam-  
balpur): I beg to move for leave to  
introduce a Bill to provide for the  
establishment of a permanent Bench  
of the High Court of Orissa at Sam-  
balpur.